

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 245 OF 2025

Between:

1. M/s. Mahalaxmi Medical Agencies, represented by its Managing Partner, Sri Videm Rushikesh, S/o. late Videm Kailasam, Aged about 54 years, Occupation- Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad - 500036
2. Sri Videm Rushikesh, S/o. late Videm Kailasam, Aged about 54 years, Occupation- Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036
3. Sri Videm Dinesh, S/o. Sri. Videm Rushikesh, Aged about 29 years, Occupation- Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036
4. Smt. Videm Rupa, W/o. Sri Videm Rushikesh, Aged about 48 years, Occupation- Business, R/o. H. No.2-2-842, Kuruma Basti, Amberpet, Hyderabad 500 013
5. Sri Videm Padmanabham, S/o. late Videm Kailasam, Aged about 52 years, Occupation- Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036
6. Sri Videm Bhaskar, Male, S/o. late Videm Kailasam, Aged about 56 years, Occupation- Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036

...PETITIONERS

AND

1. IndusInd Bank Limited, 1-10-72, 3rd Floor, Ashoka Janardhan Chambers, Begumpet, Hyderabad - 500016 represented by its Authorized Officer,
2. IndusInd Bank Limited, Shivam Road Branch, Nallakunta, Hyderabad - 500044 represented by its Branch Manager.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more in the

nature of Mandamus directing the respondents not to insist for payment of the amounts as per the conditional order dated 28/10/2024 in I.A. No.2680 of 2024 in S.A. No.311 of 2024 passed by the Honble DRT for a period of six months by granting six months time to the petitioners to clear the outstanding dues to the respondents.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to insist for payment of the amounts as per the conditional order dated 28/10/2024 in I.A. No.2680 of 2024 in S.A. No.311 of 2024 passed by the Honble DRT for a period of six months, pending disposal of the main writ petition.

Counsel for the Petitioner : SRI SANNIDHIRAJA MALLESWARA RAO

Counsel for the Respondents: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.245 of 2025

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners even when the matter is called in the second round.

2. We have perused the record.

3. In this writ petition, the petitioners have assailed the validity of the order dated 28.10.2024 passed by the Debts Recovery Tribunal-I, at Hyderabad in I.A.No.2680 of 2024 in S.A.No.311 of 2024.

4. It is pertinent to note that the petitioners had filed a writ petition namely W.P.No.32572 of 2024 seeking the similar relief. It is also noteworthy that the same counsel has filed both the writ petitions. The writ petition namely W.P.No.32572 of 2024 has been dismissed for want of prosecution.

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5. Thereafter, this writ petition namely W.P.No.245 of 2025 has been filed.

6. Today also even when the matter is called in second round, nobody has appeared on behalf of the petitioners.

7. It appears that the petitioners are not interested in prosecuting the writ petition. The same is accordingly dismissed for want of prosecution. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-K. AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI SANNIDHIRAJA MALLESWARA RAO, Advocate. [OPUC]
2. Two CD Copies.

BSK

BS

HIGH COURT

DATED:07/01/2025

ORDER

WP.No.245 of 2025

**DISMISSING THE WRIT PETITION
FOR WANT OF PROSECUTION
WITHOUT COSTS**

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G.B
30/1/25

